169

1982 appointment to the Medical Officers' grade of the service is made on the basis of Combined Medical Services Examination held by the UPSC. The Army Medical Corps doctors can also compete, if eligible. The CHS Rules, 1982 also provide, *inter-alia* for recruitment to the service by transfer on deputation of suitable officers holding analogous posts under the Ministry of Defence also.

(c) The *inter-Si*- seniority of the selected candidates is determined in accordance with ihe merit list prepared by the UPSC. The pay of Short Service Commission and Emergency Commissioned Officers, on their employment to a civil post, is fixed after granting them advance increment equal to the completed years of service rendered Hy them in armed forces provided the pay so fixed does not exceed the basic pay inclusive of deferred pay (but excluding other emoluments) drawn by them in the armed forces.

Benefit to the Ex-Servicemen in the C.G.H.S.

3508. DR. RATNAKAR PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

- (a) whether ex-army medical corps officers entering CGHS and other Central Health Services are given any benefit of wheir service in army by way of providing them a suitable higher start in their respective scales allowing them the number of annual increments equal to the number of years of service in the Army Medica! Corps; if not, the reasons therefor: and
- (b) whether it is not the policy of Gov ernment to provide adequate benefits to ex-army medical corps personnel in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHA-PARDE) (a) and (b) Released Emergency Commissioned and Short Service Commissioned officers of the Army Medical Corps on their appointment to a civil post, are given benefit of their army service by way of granting them advance increments equal to the completed years of service rendered them in armed forces on a basic pay (inclusive of deferred pay, but excluding other emoluments) provided the pay so fixed does not exceed the last pay drawn by them in the armed forces.

to Questions

Sale of vaccine with negligible potency

3509. SHR I CHANDRIKA PRASAD TRIPATHI; Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Polio Vaccina Measles Vaccine, Mum Vaccine of negligible potency are being sold;
- (b) whether any samples were drawn during the last two years for testing these vaccnes: and
- (c) if so, the number of samples drawn and how many were found of sub-standard qual>tv?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHA-PARDE); (a) to (c) The manufacture, sale and distributions of drugs is controlled by ;.he State Drugs Control Authorities. Available information with Government on number of samples of Polio Vaccine, Measles Vaccine and Mum Vaccine tested for the last two years is given below:—

Years	Name of Vaccine	No. of Sample tested	es No. of Samples found sub-standard
1985-86	Polio Vaccine	13	7
1986-87	Measles Vaccine	Nil	Nil
	Mum Vaccine	Nil	Nil
	Polio Vaccine	20	12
	Meales Vaccine	Nil	Nil
	Mum Vaccine	Nil	Nil